

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE
THIRTIETH REPORT

Shri Barman (Cooch-Bihar—Reserv-
ed—Sch. Castes): I beg to present the
Thirtieth Report of the Public Accounts
Committee on the Audit Report on the
Accounts of the Damodar Valley Cor-
poration for the year 1957-58.

12:07½ hrs.

DELHI PRIMARY EDUCATION
BILL

REPORT OF JOINT COMMITTEE

Shrimati Renuka Ray (Malda): I
beg to lay on the Table a copy of the
Report of the Joint Committee on the
Bill to provide for free and compul-
sory primary education for children
in the Union Territory of Delhi,
pending in Rajya Sabha.

12.07½ hrs.

CALLING ATTENTION TO A MAT-
TER OF URGENT PUBLIC IMPOR-
TANCE

CIRCULATION OF COUNTERFEIT CURRENCY

Shri Narasimhan (Krishnagiri):
Under rule 197, I beg to call the atten-
tion of the Minister of Finance to the
following matter of urgent public im-
portance and I request that he may
make a statement thereon:—

“The circulation of counterfeit
currency notes in South India and
the steps taken in the matter.”

**The Minister of Finance Shri
Morarji Desai**): May I submit that
the statement runs to about three
foolscap pages? Shall I lay it on the
Table of the House?

Mr. Speaker: Yes, he may lay it on
the Table of the House.

Shri Morarji Desai: I lay the state-
ment on the Table of the House.
[Appendix I, annexure No. 70].

Shri Tangamani (Madurai): There
are press reports to the effect that
the police have seized currency notes
worth several lakhs of rupees from
several sources. There is also a re-
port that counterfeit currency notes
have also been received by the police.
The newspaper reports alone say that
Rs. 10 lakhs worth of currency notes
have been received....

Mr. Speaker: The hon. Member
cannot make a speech now. What is
it that he wants.

Shri T. B. Vittal Rao (Khammam):
Let the statement be read and then
we may ask one or two clarifications.

Mr. Speaker: Hon. Members will
look into the statement first.

Shri Tangamani: More particularly,
in Madras, what has happened is
this.....

Mr. Speaker: Order, order. I am
not able to follow what the hon. Mem-
ber wants.

Shri Tangamani: I want the state-
ment to be read here, because it is
an important statement.

Shri T. B. Vittal Rao: Then, we
may seek some clarification.

Shri Balakrishnan (Dindigu!—Res-
erved—Sch. Castes): Many innocent
poor people, especially the villagers
sold their agricultural products and
received in exchange counterfeit cur-
rency not knowing that it was counter-
feit. So, will Government help such
persons by allowing them to exchange
their currency notes in the State
Bank if their cases are genuine
namely that they have received these
currency notes in exchange for the
commodities that they sold?

Mr. Speaker: I thought that hon.
Members were anxious to start the
discussion on the employees' strike
and so on. If hon. Members want, I